substitution and the cost structure of manufactures before the Fourth Plan is finalized; and

(b) if so, the salient features of the study so far undertaken by the Commission?

THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b) The Planning Commission have generally considered the measures for stepping up exports and import substitution in connection with the formulation of the Fourth Plan. The specific steps proposed in this direction will be indicated in the Draft Outline on Fourth Plan. The Planning Commission have not carried out any detailed studies on the cost structure of manufactures.

N.D.F. REMITANCES SCHEME

285. DR. (MRS.) MANGLADEVI TALW\R: SHRI JAGAT NARAIN: SHRI U. S. DUGAL:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal under Government's consideration to widen the list of items which could be imported under the N.D.F. remittance scheme; and
- (b) if so, what new items are being included in that list?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) No, Sir.

(b) Does not arise.

PROCEDURE M THE INCOME-TAX DEPARTMENT

286. SHRI K. SUNDARAM: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration for the simplification of procedure in the Income-tax Department; and (b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) and (b) The simplification of the procedure in the Income-tax Department has been constantly engaging the attention of Government. The Finance Acts of 1965 and 1966 made several changes in the law with a view to making tax computations easier and quicker. The more important of these changes are the integration of super-tax with income-tax; provision for tax relief to individuals and Hindu undivided families making payments towards life insurance premiums, provident fund, etc. by allowing a straight deduction of a specified percentage of the qualifying amount of such payments in computing their total income; provision that certain domestic companies deriving income from specified priority industries should be allowed a straight deduction of 8% of their profits from such industries in computing their total income; and rounding off the total income to the nearest multiple of Rs. 10 and of the amount of tax, refund, etc. to the nearest whole rupee. The forms of return of income have also been under revision to make them simpler and easier to comprehend, especially to tax payers having income in the lower brackets.

287. [Transferred to the \2th August, 1966.]

L.I.C. OFFICE AT MACHIUPATNAM

288. SHRI K. P. MALLIKARJU-NUDU: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Life Insurance Corporation of India have decided to shift the Divisional office from M:i lipatnam to some other place; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) such decision has been taken so far.

(b) Does not arise.